

**DEVELOPMENT PLAN OF TATA  
IRON AND STEEL COMPANY**

\*48. SHRI M. VALIULLA : Will the Minister for PLANNING be pleased to state :

(a) whether the Tata Iron and Steel Company have asked the Government for financial assistance towards its 6 Year Plan of development ; and

(fc) the extent of help required by the Company ?

THE MINISTER FOR COMMERCE AND INDUSTRY : (SHRI T. T. KRISHNAMACHARI) (a) and (b). The Tata Iron and Steel Company have been discussing with Government their plans for modernisation of their plant and have stated that they will need Government assistance in this connection in several directions such as the provision of foreign currency : all these proposals are under consideration.

SHRI M. VALIULLA : What is the amount asked for by the Company ?

SHRI T. T. KRISHNAMACHARI : Sir, these are matters which are now being discussed. They have certain figures and the over-all cost is yet being estimated. We have to invoke certain expert assistance in this regard and it is only when the over-all plans are finalised and their cost determined, that we will know to what extent they may be able to finance it from their own resources and whether Government should give any help, either outright or by provision of enough facilities for providing for the foreign exchange needs of this firm.

SHRI M. VALIULLA : Cannot the Government give any idea of the amount they have asked for ?

SHRI T. T. KRISHNAMACHARI : As I said, these are all matters which are being discussed. They may state a particular figure but we may find that it can be reduced. There are various factors which could curtail their foreign exchange needs. These are all matters now being discussed and the whole question is now in an extremely fluid state.

SHRI M. VALIULLA : So Government is not prepared to give the answer that so much has been asked by the Tatas. Is it the idea ?

SHRI T. T. KRISHNAMACHARI : The position, as I have said, is, they might ask anything. For instance, they might ask for 15 crores—I do not say that is the figure. But without an examination of their needs at an expert level and also without an examination of the resources which they can provide, Government are not in a position to commit themselves to any definite answer as to the extent to which they will be able to give assistance.

**REHABILITATION OF DISPLACED PERSONS**

\*49. SHRI M. VALIULLA : Will the Minister for REHABILITATION be pleased to state :

(a) the number of displaced persons in Delhi who have still to be provided with residential accommodation ; and

(ib) the time that will be required to provide them with such accommodation ?

THE MINISTER FOR REHABILITATION (SHRI A. P. JAIN) : (a) According to the recent Survey conducted by the State Government of Delhi, there are about 30,000 unauthorised structures built by the roadside and on public lands. In computing this number, a family squatting in a public building like Dharmshala or in a religious place is counted as one unit. This number includes a few thousand structures which are being used as shops and a fairly large percentage of these are occupied by ineligible persons for whom Government is under no obligation to provide alternative accommodation.

(b) It is hoped that the major portion of this problem will be solved during the current financial year. Already 5,000 tenements and 500 shops have been placed at the disposal of the State Government since 1st April 1952.<sup>1</sup> They are in the process of allotments.